Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)

PUBLIC NOTICE

1. In compliance with the Hon'ble Supreme Court of India order dated February 2, 2016, in Civil Appeal No. 13301/2015 titled as Subrata Bhattacharya Vs. Securities and Exchange Board of India (SEBI) and other connected matters, SEBI constituted a committee under the Chairmanship of Mr. Justice R M Lodha, former Chief Justice of India, *inter alia*, for disposing of the lands purchased by PACL so that the sale proceeds can be paid to the investors.

2. In terms of the aforesaid order, only the Justice(Retd.) R.M. Lodha Committee (In the matter of PACL Ltd.) is authorised to sell the properties of PACL Ltd. or properties wherein PACL Ltd or any of its associates/subsidiaries has any interest/right, directly or indirectly, situated either within or outside India.

3. Hon`ble Supreme Court vide order dated 08.08.2024, in Civil Appeal No. 13301/2015, has permitted cluster(District) wise auction of properties of PACL. Accordingly, auction of properties would be conducted in accordance with the order dated 08.08.2024 and all interested purchasers could participate in the auction, as and when notified.

4. The Committee, in view of the foregoing, will not entertain any individual proposal or expression of interest for purchase of properties of PACL. Accordingly, intending buyers and public are advised not to send individual proposal or expression of interest to the Committee.

Mumbai
October 04, 2024 **Nodal Officer-cum-Secretary**